

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:816  
ANSWERED ON:25.02.2011  
FUNDS TO NGOS  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Union Government provides funds to Non-Governmental Organisations (NGOs) engaged in carrying out Centrally sponsored schemes for the welfare of tribals;
- (b) if so, the funds sanctioned, released and utilised by these NGOs during each of the last three years and the current year so far, State-wise including Maharashtra;
- (c) whether the Union Government has any mechanism to monitor the progress of these NGOs;
- (d) if so, the details thereof; and
- (e) the number of blacklisted NGOs during the said period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

- (a) The Ministry of Tribal Affairs does not provide funds to Non-Governmental Organizations (NGOs) for carrying out Centrally Sponsored Schemes for the welfare of tribals. However, funds are provided to NGOs working for the welfare of tribals under the Central Sector Schemes.
- (b) The details of State-wise funds sanctioned and released to NGOs under various schemes are given in the Annexure-I to V attached to the reply to this Question.
- (c) & (d) : The projects are monitored through the following:-
  - a. Mandatory annual inspection by District authorities.
  - b. Scrutiny of proposals by Multidisciplinary State Level Committee for Voluntary Efforts every year.
  - c. Field Inspection by Ministry Officials while going on tour to States/UT.
  - d. Besides the above, the Ministry has engaged a professional agency for the concurrent monitoring of NGO run projects.
- (e) The Ministry of Tribal Affairs has not blacklisted any NGO during the last three years.